

Saturday, 15th September, 1855

PROCEEDINGS
OF THE
LEGISLATIVE COUNCIL
OF INDIA

Vol. I
(1854-1855)

**FREE IMPORTATION OF COTTON
(N. W. PROVINCES).**

MR. ALLEN moved the second reading of the Bill "to abolish the levy of Customs duty on the import of Cotton into the North-Western Provinces of the Presidency of Bengal."

Motion carried, and Bill read a second time accordingly.

CUSTOMS (FORT ST. GEORGE).

MR. ELIOTT moved that the Bill "for amending Act No. VI of 1844" be read a third time and passed.

Motion carried, and Bill read a third time.

**FREE IMPORTATION OF COTTON
(N. W. PROVINCES).**

MR. ALLEN moved that the Bill "to abolish the levy of Customs duty on the import of Cotton into the North-Western Provinces of the Presidency of Bengal" be referred to a Select Committee consisting of Mr. Grant, Mr. Currie, and the Mover.

Agreed to.

PATENTS FOR INVENTIONS.

MR. LEGEYT moved that a communication received by him from the Secretary to the Government of Bombay, relative to the Bill "for granting exclusive privileges to Inventors," be laid upon the table and referred to the Select Committee on the Bill.

Agreed to.

KOOLIN POLYGAMY.

MR. PEACOCK moved that a translation of the Petition from the Inhabitants of Burrisaul and Furoedpore presented this day, and which was in Bengali, be printed.

Agreed to.

The Council adjourned.

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Saturday, September 15, 1855.

PRESENT :

The Honorable Sir Lawrence Peel, Vice-President,
in the Chair.

Hon. J. A. Dorin,	D. Elliott, Esq.,
Hon. Major-Genl. Low,	C. Allen, Esq.,
Hon. J. P. Grant,	P. W. LeGeyt, Esq., and
Hon. B. Peacock,	E. Currie, Esq.

REPORTS OF SELECT COMMITTEES.

MR. LEGEYT presented the Report of the Select Committee on the Bill "to amend Act No. XXVIII of 1839."

MR. ALLEN postponed the presentation of the Report of the Select Committee (which stood in the Orders of the Day) on the Bill "to empower Officers of the Customs and Revenue Departments to search manufactories and houses for contraband salt in the North-Western Provinces."

ABKAREE REVENUE (CALCUTTA AND MADRAS).

MR. CURRIE moved the second reading of the Bill "to amend Act No. XI of 1849, and Act No. XIX of 1852."

Motion carried, and Bill read a second time accordingly.

CUSTOMS (FORT ST. GEORGE).

MR. ELIOTT moved that Mr. Peacock be requested to take the Bill "for amending Act No. VI of 1844" to the President in Council, in order that it may be forwarded to the Governor General for his assent.

Agreed to.

POLICE AND CONSERVANCY PROJECTS OF LAW.

MR. ELIOTT moved that Mr. Currie be added to the Select Committee appointed to prepare such Bills as may be necessary to provide for the Police and Conservancy of the town of Madras and the Settlements of Prince of Wales' Island, Singapore, and Malacca; and to amend the Law relating to the Police and Conservancy of Calcutta. The Select Committee, he said, had prepared Bills for the Conservancy and Police of the Straits Settlements and all the Presidency Towns. They had still to prepare Bills for the constitution of Municipal Boards for carrying out the contemplated objects of Conservancy, and for collecting and administering funds for municipal purposes; and they wished to have the assistance of the Honorable Member for Bengal in this work.

Agreed to.

LANDS FOR PUBLIC WORKS (BOMBAY).

MR. LEGEYT moved that a communication, which he had received from the Government of Bombay, relative to the Bill "to facilitate the acquisition of lands needed for public purposes in the Presidency of Bombay," be laid on the table and referred to the Select Committee on the Bill.

Agreed to.

The Council adjourned.